

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 28868 OF 2024**

**Between:**

Dumpala Raghuram, S/o Dumpala Vidya Sagar, Aged about 18 years, Occ ;  
Student, R/o 9-1-87/5, 2nd Floor, Flat No. 8, Meghna Manor Apartment, Old Lancer  
Road, Near Keys High School Secunderabad-500 025.

**.....PETITIONER**

**AND**

1. The State of Telangana, Rep.by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep.by its Registrar, Warangal, Warangal District.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioner to upload the application for attending the 3rd Phase counseling for B and C Category quota admission into MBBS/BDS course for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and grant permission to the petitioner to upload the application for attending the 3rd Phase counseling for "B" and "C" Category quota and subsequent counselings for admission into MBBS/BDS course for the academic Year 2024-2025 Pending disposal of the above writ petition.

**Counsel for the Petitioner : SRI SUDHAKAR RAO YELIGALA**

**Counsel for the Respondent No.1 : SRI TANDRA RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY**

**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28868 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Sudhakar Rao Yeligala, learned counsel for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

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“For the reasons stated in the accompanying affidavit, the Petitioner herein prays that this Hon'ble High court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not granting permission to the petitioner to upload the application for attending the 3<sup>rd</sup> Phase counseling for “B” and “C” Category quota admission into MBBS/BDS course for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional and pass such other order or orders as this Hon'ble court deems just and proper the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota “B” and “C” category i.e., NRI category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for B & C (NRI) categories. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be

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published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- K. SREERAMA MURTHY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI SUDHAKAR RAO YELIGALA, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY (OPUC)
6. Two CD Copies

SA

C.C. TODAY

HIGH COURT

DATED:21/10/2024

ORDER

WP.No.28868 of 2024



DISPOSING OF THE W.P  
WITHOUT COSTS.

PA  
21/10/24  
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